

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 967
ANSWERED ON 8TH FEBRUARY, 2018

REGISTRATION OF VEHICLES

967. SHRIMATI P.K. SREEMATHI TEACHER:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has any proposal to revise the norms regarding registration of vehicles in India;
- (b) if so, the details thereof; and
- (c) whether any complaints have been received from any quarter regarding registration of vehicles on fake address and consequent tax evasion using loop holes in the present norms?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) to (c) Yes, Madam. In the Motor Vehicles (Amendment) Bill, 2017 which has been passed by Lok Sabha and presently in Rajya Sabha for consideration and passing inter-alia proposes dealer point registration for new vehicles if the new motor vehicle is being registered in the same State in which the dealer is situated for transparent and efficient registration process of vehicles. Further, detailed provisions regarding registration of motor vehicles are contained in Chapter-IV of Motor Vehicles Act, 1988(MV Act) and Chapter-III of Central Motor Vehicles Rules, 1989(CMVRs). Implementation of provisions of MV Act and CMVRs comes under purview of State Governments/Union Territory Administrations.
